

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 03.12.96

OA 618/96

Mukandi Lal Meena, Class IV employee in the office of Commissioner of Income Tax, Rajasthan, Jaipur.

... Applicant

Versus

1. Union of India through the Secretary, Finance Department, New Delhi.
2. Chief Commissioner of Income Tax, Rajasthan, Jaipur.
3. Income Tax Officer (Public Relation), Jaipur, in the office of Commissioner of Income Tax, Rajasthan, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.Mukesh Kumar

For the Respondents ...

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Mukandi Lal Meena, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, challenging the verbal termination of his services as a Group-D employee in the office of the Income Tax Officer (Public Relation), Jaipur.

2. We have heard the learned counsel for the applicant. The case of the applicant is that he has been serving as a Peon in the aforesaid office since 1.5.93. He was paid Rs.32/- per day. However, on 1.11.96, the applicant was not permitted to join his duty. Termination of his services has been assailed as being illegal. The learned counsel for the applicant, instead of pressing this application on merits, wants to make a representation to the concerned authority, regarding his grievance.

3. In the circumstances, we direct the applicant to make a representation regarding his grievance to respondent No.2 and if the same is received by him within a period of 15 days from the date of this order, it shall be disposed of on merits within a period of one month from the date of its receipt. The OA stands disposed of accordingly at the stage of admission. Let a copy of this order alongwith the OA and the annexures thereto be sent to respondent No.2 for necessary action.

(O.P.SHARMA)  
ADMINISTRATIVE MEMBER

Gopal Krishna  
(GOPAL KRISHNA)  
VICE CHAIRMAN

VK